NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.S.P. No. 22/(MAH)/2016

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 13.01.2017

NAME OF THE PARTIES: M/s. Varron Autokast Limited

SECTION OF THE COMPANIES ACT: 14(1) of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
17	C.V KUIKAYNI	Practising Company Sersetary (P.m. 2792	(13)1/2017

<u>Order</u> TCP No.22/14(1)/NCLT/MB/MAH/2016

The Professional appearing on behalf of the Applicant having requested for withdrawal of the Application, at request of the professional of the Applicant, this Bench hereby dismissed this TCP 22/2016 as withdrawn.

Sd/-B.S.V. PRAKASH KUMAR Member (Judicial)

Sd/-V. NALLASENAPATHY Member (Technical)